CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

T.A. No. 130 of 1996 (C.O. No.4709-W/86)

Present:

Hon'ble Dr. B.C. Sarma, Administrative Member

Hon'ble Mr. D. Purakayastha, Judicial Member

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- Union of India,
 Ministry of Home Affairs,
 New Delhi
- 2. Union PUblic Service Commission Service through Secretary, Dholpur House New Delhi
- 3. State of West Bengal, through The Secretary, Home (P&AR) Department Writers' Buildings, Calcutta-1
- 4. The Director General & Inspector General, of Police, Government of West Bengal, Writers' Buildings, Calcutta
- 5. The Superintendent of Police Purulia,P.O. and District Purulia
- 6. Sri A.M. Khan, IPS
 Addl. Supdt. of Police (II), DIB
 24-Parganas
 P.O. Alipore
 Dist. 24-parganas
- 7. Sri Abani Mohan Joardar, IPS Addl. Supdt. of POlice (South Rural), 24-Parganas, P.O. Alipore, Dist. 24-Parganas
- 8. Sri Kanai Lal Basu, IPS Addl. Supdt. of Police, Malda P.O. & Dist. Malda
- 9. Sri Joydev Chakraborty, IPS Addl. Superintendent of Police, Darjeeling at Siliguri P.O. Siliguri, Dist. Darjeeling
- 10 Sri Sankar Nath Mukhopadhyay, IPS Supdpt. of Railway POlice, Howrah P.O. & Dist. Howrah
 - 11. Sri Sandi Mukherjee, IPS Addl. Superintendent of Police Darjeeling, P.O. & Dist. Darjeeling
 - 12. Sri Satya Ranjan Das, IPS Addl. Superintendent of Police, Burdwan, P.O. & Dist. Burdwan

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13. Sri Netai Mallick, IPS Addl. Superintendent of Police Burdwan at Durgapur, P.O. Durgapur, Dist. Burdwan

14. Sri Siddhartha Roy, IPS Addl. Superintendent of Police Burdwan at Asansol, P.O. Asansol, Dist. Burdwan

15. Sri Nitya Ranjan Roy, IPS Addl. Superintendent of Police, Murshidabad, P.O. Baharampore Dist. Murshidabad

... Respondents

For the Applicant : None

For the Respondents: Mr. B. Chatterjee, counsel for respondents No.4&5 Mrs. B. Mondal, counsel

Heard on 18.12.1997

Date of order: 18.12.1997

ORDER

B.C. Sarma, AM

When the matter was called for the second time at 12.45 pm tody none appears for the applicant. The applicant himself was also not present. However, the State Govt. is represented by Mr. B. Chatterjee, ld. counsel leading Ms. B. Mondal, ld. counsel. We find that in this case a notice was issued on 10.6.1997 intimating the next date of hearing to all concerned after the matter was transferred to this Tribunal in 1996. But none appears for the applicant on earlier two consecutive occasions after the issue of the notice. We are, therefore, satisfied that the applicant is no longer interested in prosecuting the case. Hence the application is dismissed for default.

(D. Purkayastha)

(B. C. Sarma)

MEMBER (J)

MEMBER (A)